IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-357(PB)/2017

IN THE MATTER OF:

Srei Infrastructure Finance Ltd.

.... APPLICANT / PETITIONER

Vs

Avantha Holdings Limited

.... RESPONDENT

SECTION:

Under Section 7 of the IBC

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

Mr. Arijit Mazumdar, Mr. Akshay Chandna,

Sh. Shambo Nandy, Ms. Anubha K., Advocates

For the Respondent:

Mr. U.K. Chaudhary, Senior Advocate with Mr. Vishal Gehrana

& Mr. Siddhant Gupta, Mr. Himanshu Vij, Advocates for

Respondent No. 2

Mr. Alok Dhir, Ms. Varsha Banerjee, Advocates for Respondent

No. 1

ORDER

Let rejoinder be filed within one week with a copy in advance to the Counsel opposite. It will be regarded as last opportunity.

List the matter on 22nd February, 2018.

(M.M. KUMAR)

SdI-

(S.K. MOHAPATRA) (MEMBER TECHNICAL)

01.02.2018 V.Sethi